

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 21/82-ALC4/2008 MEETING DATE : 19.08.2008

The Meeting No.21/09 in the year 2008-09 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 due for 19.08.2008 was actually held on **21.08.2008** under the Chairmanship of Export Commissioner, Shri Sanjay Rastogi in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Chemical Division, C & PC
2. Shri D.N. Mathur, Dy. IA, PI Division, C & PC.
3. Shri Rajinder Pal Singh, Dy. DGFT
4. Shri Shyam Lal, FTDO

Case No.B-151	M/S Camphor & Allied Products Ltd.
Norms Committee Meeting No.21/09	F.No.01/83/050/01024/AM08
Meeting Date: 19.08.2008	RA F.No.03/94/040/00453/AM08
Adv.Lic.No.0310439513 dated 14.08.2007	
Committee considered case as per agenda for allowing import of Dipropylene Glycol and in consultation with technical authority present in meeting decided to amend the description of import item No.5 to read as “Diethyl Phthalate/Isopropyl myristate/Benzyl Benzoate/Dipropylene Glycol” .	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-152	M/S Vivimed Labs.
Norms Committee Meeting No.21/09	F.No.01/83/050/00820/AM08
Meeting Date: 19.08.2008	RA F.No.09/24/040/00156/AM08
Adv.Lic.No.0910030971 dated 23.07.2007	
Committee considered the case as per agenda and observed that earlier NC in its 45/83 meeting held on 13.02.2008 had allowed the quantity of Para Tertiary Butyl as 1.387 kg, while the firm has applied the quantity of said product as 1.148 kg. Committee, therefore, decided to reduce the quantity of Para Tertiary Butyl to read as 1.148 kg. and to enhance the quantity of Methanol to read as 2.056 kg.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-153	M/S Vivimed Labs.
---------------	-------------------

Norms Committee Meeting No.21/09	F.No.01/83/050/00387/AM08
Meeting Date: 19.08.2008	RA F.No.09/24/040/00060/AM08
Adv.Lic.No.0910030685 dated 29.06.2007	
Committee considered the case as per agenda and observed that earlier NC in its 1/83 meeting held on 02.04.2008 had allowed the quantity of Para Tertiary Butyl as 1.387 kg, while the firm has applied the quantity of said product as 1.148 kg. Committee, therefore, decided to reduce the quantity of Para Tertiary Butyl to read as 1.148 kg. and to enhance the quantity of Methanol to read as 2.056 kg. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-154	M/S Vivimed Labs.
Norms Committee Meeting No.21/09	F.No.01/83/050/00622/AM08
Meeting Date: 19.08.2008	RA F.No.09/24/040/00106/AM08
Adv.Lic.No.0910030685 dated 29.06.2007	
Committee considered the case as per agenda and observed that earlier NC in its 45/83 meeting held on 13.02.2008 had allowed the quantity of Para Tertiary Butyl as 1.387 kg, while the firm has applied the quantity of said product as 1.148 kg. Committee, therefore, decided to reduce the quantity of Para Tertiary Butyl to read as 1.148 kg. and to enhance the quantity of Methanol to read as 2.056 kg. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-155	M/S Vivimed Labs.
Norms Committee Meeting No.21/09	F.No.01/83/050/01192/AM07
Meeting Date: 19.08.2008	RA F.No.09/24/040/00449/AM07
Adv.Lic.No.0910029183 dated 05.02.2007	
Committee considered the case as per agenda and observed that earlier NC in its 46/83 meeting held on 20.02.2008 had allowed the quantity of Para Tertiary Butyl as 1.387 kg, while the firm has applied the quantity of said product as 1.148 kg. Committee, therefore, decided to reduce the quantity of Para Tertiary Butyl to read as 1.148 kg. and to enhance the quantity of Methanol to read as 2.056 kg. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-156	M/S Vivimed Labs.
Norms Committee Meeting No.21/09	F.No.01/83/050/01405/AM08
Meeting Date: 19.08.2008	RA F.No.09/24/040/00318/AM08
Adv.Lic.No.0910031862 dated 23.10.2007	
Committee considered the case as per agenda for enhancement in the quantity of Methanol and in consultation with technical authority present in meeting decided to allow enhancement in the quantity of Methanol from 0.500 kg to 1.00 kg.	

RA concerned may take further necessary action as per above decision of NC.

Case No.B-157	M/S Redox Pharmachem Pvt. Ltd.
Norms Committee Meeting No.21/09	F.No.01/83/050/01547/AM08
Meeting Date: 19.08.2008	RA F.No.05/24/040/00624/AM08
Adv.Lic.No.0510211848 dated 08.11.2007	
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to call for copy of invoice and Bill of Entry indicating the purity level of the import item. Accordingly, case was deferred for 07.10.2008.	

Case No.B-158	M/S Aurobindo Pharma Ltd.
Norms Committee Meeting No.21/09	F.No.01/83/050/01504/AM08
Meeting Date: 19.08.2008	RA F.No.09/24/040/00051/AM08
Adv.Lic.No.0910031991 dated 05.11.2007	
Committee considered the case as per agenda and observed that there is a typographical mistake in the description of import items at Sl.No.8 and 10. Committee, therefore, decided to allow correction in the description of above two inputs to read as “Trimethyl Chlorosilane (TMCS) and Iso Propyl Alcohol (IPA).	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-159	M/S Alkem Laboratories Ltd.
Norms Committee Meeting No.21/09	F.No.01/83/050/00409/AM08
Meeting Date: 19.08.2008	RA F.No.03/94/040/00187/AM08
Adv.Lic.No.0310430680 dated 25.05.2007	
Committee decided to defer case for 07.10.2008 for comments of PI Division.	

Case No.B-160	M/S Cipla Ltd.
Norms Committee Meeting No.21/09	F.No.01/82/050/01837/AM07
Meeting Date: 19.08.2008	RA F.No.03/94/040/01468/AM07
Adv.Lic.No.0310423777 dated 21.03.2007	
Committee decided to defer case for 23.09.2008 for comments of PI Division.	

Case No.B-161	M/S Global Calcium Pvt. Ltd.
Norms Committee Meeting No.21/09	F.No.01/82/050/00879/AM07
Meeting Date: 19.08.2008	RA F.No.07/24/040/00365/AM07
Adv.Lic.No.0710047301 dated 08.09.2006	

Committee considered case as per agenda for enhancement in the quantity of Copper Carbonate 80% (Cupric Carbonate) and in light of Production and consumption data certified by Central Excise Authority enclosed with the agenda and in consultation with technical authority present in meeting decided to allow enhancement in the quantity of above input from 0.379 kg to 0.391 kg. per kg. of export product.

RA concerned may take further necessary action as per above decision of NC.

Case No.B-162	M/S Aroma Aromatics & Flavours
Norms Committee Meeting No.21/09	F.No.01/83/050/01014/AM08
Meeting Date: 19.08.2008	RA F.No.05/24/040/00387/AM08
Adv.Lic.No.0510208035 dated 23.08.2007	
Committee considered case as per agenda for enhancement in the quantity of inputs and in consultation with technical authority present in meeting decided to maintain status quo as there is no justification for enhancement in the quantity of inputs.	

Case No.B-163	M/S Anuh Pharma Ltd.
Norms Committee Meeting No.21/09	F.No.01/87/050/00015/AM07
Meeting Date: 19.08.2008	RA F.No.03/94/040/01269/AM06
Adv.Lic.No.0310368569 dated 24.02.2006	
Committee decided to defer case for 07.10.2008 for comments of PI Division.	

Case No.B-164	M/S Siddi Vinayaka Spechem Pvt. Ltd.
Norms Committee Meeting No.21/09	F.No.01/87/050/01441/AM06
Meeting Date: 19.08.2008	RA F.No.07/24/040/00915/AM06
Adv.Lic.No.0710043512 dated 06.03.2006	
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to call from firm Production and Consumption data certified by Central Excise Authority. Accordingly, case was deferred for 07.10.2008.	

Case No.B-165	M/S Acacia Sciences Pvt. Ltd.
Norms Committee Meeting No.21/09	F.No.01/87/050/01086/AM07
Meeting Date: 19.08.2008	RA F.No.09/24/040/00492/AM07
Adv.Lic.No.0910029581 dated 08.03.2007	
Committee decided to defer case for 07.10.2008 for comments of PI Division.	

Case No.B-166	M/S Kudoes Chemie Ltd
Norms Committee Meeting No.21/09	F.No.01/83/050/01362/AM06

Meeting Date: 19.08.2008			RA F.No.22/24/040/00067/AM06		
Adv.Lic.No.2210005252 dated 15.02.2006					
Committee considered case as per agenda for ratification of norms and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
Export product	Export Qty.	Sl.No.	Import item		Qty. allowed
Caffeine anhydrous	1 kg.	1.	Theophylline Anhydrous BP2003/USP28		1 kg.
RA concerned may take further necessary action as per above decision of NC.					

Case No.B-167	M/S Lupin Ltd.
Norms Committee Meeting No.21/09	F.No.01/82/050/01655/AM07
Meeting Date: 19.08.2008	RA F.No.03/95/040/01385/AM07
Adv.Lic.No.0310420107 dated 20.02.2007	
Committee considered case as per agenda for amendment in the measurement of the quantity of import item Sodium Rifa-S and in consultation with technical authority present in meeting decided to allow amendment in the measurement in the quantity of above input from KG to KGA. Committee observed that the unit of measurement of Sodium Rifa-S is KGA (Kg. Activity), but in the online system, this unit is not available and computer does not accept “KGA” on online applications and firm has to write this unit of measurement manually in the applications which are submitted to RLA. NIC may be requested to take necessary action for making necessary amendments in software so that the applications where unit of measurement against import item is written as “KGA” are accepted in the same form. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-168	M/S Kores (India) Ltd.
Norms Committee Meeting No.21/09	F.No.01/83/050/00502/AM08
Meeting Date: 19.08.2008	RA F.No.07/24/040/00915/AM06
Adv.Lic.No.0710043512 dated 06.03.2006	
Committee decided to defer case for 07.10.2008 for comments of PI Division.	

Case No.B-169	M/S Agio Pharmaceuticals Ltd.
Norms Committee Meeting No.21/09	F.No.01/87/050/00925/AM08
Meeting Date: 19.08.2008	
Committee considered case as per agenda and decided to call for an undertaking from firm that Prednisolone Sodium Phosphate Injections exported by them against the 20 Advance licences were actually based on 30 mg/ml of	

Prednisolone Base on Anhydrous basis. Accordingly, case was deferred for 02.09.2008.

Case No.B-170	M/S Jaytick Intermediates Pvt. Ltd.			
Norms Committee Meeting No.21/09	F.No.01/82/050/00400/AM09			
Meeting Date: 19.08.2008	RA F.No.03/94/040/00008/AM09			
Adv.Lic.No.0310469569 dated 25.04.2008				
Committee considered case as per agenda and observed that this case was considered by NC in its 17/82 meeting held on 22.07.2008 and following decision was taken:-				
“Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/136/2004/Ch.II dated 05.09.2005 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
1:6 Cleves Acid (1-Naphthylamine 6-Sulphonic Acid) 98% purity	1 Kg.	1.	1:6 Cleves Acid Crude (purity 93-97%)	1.057 kg/kg
Committee was informed that the firm was allowed 4% wastage in respect of Advance Authorisation No.0310290449 dated 10.09.2004 (purity of import item 97% max.). Committee in consultation with the representative of Technical Authority present in the meeting decided to allow 4% wastage in respect of Advance Authorisation dated 25.04.2008.				
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-171	M/S Vivek Pharmachem Ltd			
Norms Committee Meeting No.21/09	F.No.01/82/050/00243/AM08			
Meeting Date: 19.08.2008	RA F.No.13/24/40/00022/AM08			
Adv.Lic.No.1310025278 dated 31.10.2007				
Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/140/2007-PI-III dated 17.07.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Meropenem Injection USP 1 GM. Potency 100% (+/-5%)Total weight (1080 kgs)	1 Vial	1.	Meropenem for Injection USP Potency Between 69 to 84% on as is basis	1197.90 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.B-172	M/S Jaytick Intermediates Pvt. Ltd.
Norms Committee Meeting No.21/09	F.No.01/82/050/00471/AM07 F.No.01/83/162/1502/AM01
Meeting Date: 19.08.2008	RA F.No.03/94/040/298/AM07 RA F.No.03/24/040/839/AM00
Adv.Lic.No.0310386025 dated 21.06.2006 Adv.Lic.No.031057245 dated 16.10.2000	
Committee considered case as per agenda and decided to defer case for 02.09.2008.	

Case No.B-173	M/S Jubilant Organosys
Norms Committee Meeting No.21/09	F.No.01/82/162/415/AM09
Meeting Date: 19.08.2008	
Committee considered case as per agenda and in consultation with representative of technical authority present in meeting decided to clarify that "1,4 Dihydro-1-ethyl-7-methyl-4-Oxo-1, 8-naphthyridine-3-Carboxylic and Crude" and N alidixic Acid are same export product with different purity level having same ITC(HS) Classification No. viz 29183030.	
It was decided to send clarification to JDG(TM).	

Case No.A-78	M/S Baader Schulz Laboratoires
Norms Committee Meeting No.21/09	F.No.01/82/162/00368/AM09
Meeting Date: 19.08.2008	RA F.No.03/94/040/00202/AM09
Case under para 4.4.2 of HBP.	
Committee considered case as per agenda and decided to call for a copy of Drug Manufacturing Licence from firm. Accordingly, case was deferred for 07.10.2008.	

Case No.C-53	M/S Aarti Industries Ltd.
Norms Committee Meeting No.21/09	F.No.01/82/162/01049/AM08
Meeting Date: 19.08.2008	
Committee considered the case for fixation of SION for export product Mono Methyl Aniline and decided to forward a copy of letter received from Chemexcil to Chemical Division of C&PC for their comments. Accordingly case was deferred for 07.10.2008.	

Case No.C-54

M/S India Glycol Ltd.

Norms Committee Meeting No.21/09

F.No.01/82/162/00940/AM08

Meeting Date: 19.08.2008

Committee considered case as per agenda for fixation of SION for export product (1) Ethylene Glycol Mono Ethyl/Ether Acetate (IGACE6701 E), (2) Ethylene Glycol Mono Ethyl Ether (IGSOL 12026E), (3) Diethylene Glycol Mono Ethyl Ether (IGTOL-12016E) and (4) Diethylene Glycol Mono Ethyl Ether Acetate (IGACE-8801 E).

Committee in light of written comments forwarded by Chemical Division of C&PC vide their U.O. Nos.14010/7/2003/Ch.III all dated 21.04.2008 and in consultation with technical authority present in meeting decided to fix SIONs as per details below:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Ethylene Glycol Mono Ethyl Ether Acetate (IGACE-6701 E)	1 Kg.	1.	Denatured Ethyl alcohol	0.920 kg.
		2.	Acetic Acid	0.470 kg
		3.	Silver Catalyst	0.000288 kg
		4.	Alumina Catalyst	0.000264 kg
		5.	Sodium Hydroxide	0.0033 kg.
Diethylene Glycol Mono Ethyl Ether (IGTOL-12016 E)	1 Kg.	1.	Denatured Ethyl alcohol	1.32 kg.
		2.	Sodium Hydroxide	0.0048 kg
		3.	Silver Catalyst	0.000288 kg
		4.	Alumina Catalyst	0.000264 kg
Diethylene Glycol Mono Ethyl Ether Acetate (IGACE-8801 E)	1 Kg.	1.	Denatured Ethyl alcohol	1.08 kg.
		2.	Acetic Acid	0.371 kg
		3.	Silver Catalyst	0.000288 kg
		4.	Alumina Catalyst	0.000264 kg
		5.	Sodium Hydroxide	0.0033 kg.

On the basis of written comments referred to above, Committee also decided to amend SION at Sl.No.A-3303 as under:-

Ethylene Glycol Mono Ethyl Ether (IGSOL-12026E)	1 Kg.	1.	Denatured Ethyl alcohol	1.30 kg.
		2.	Silver Catalyst	0.000288 kg
		3.	Alumina Catalyst	0.000264 kg
		4.	Sodium Hydroxide	0.0048 kg.

It was also decided to delete the entry appearing at Sl.No.A-3447 being duplicate entry appearing at Sl.No.A-3303 also.

1	Case No.:533/21/82-ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:21/82-ALC4/2008	Status:Case
---	------------------------------	--------------------------	------------------------------	-------------

		19.08.2008	Approved	
HQ File :01/82/050/01054/AM07/	RLA File :03/95/040/00793/AM07/	Lic.No/Date:0310401715 28.09.2006		
Decision :Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/238/2006-PI-III dated 21.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Rifampicin BP/USP	1 Kg.	1.	Sodium Rifa-S	1.02 KGA
		2.	Chloroform	0.661 kg
		3.	Acetic Acid	0.16 kg
		4.	Piperazine Anhydrous	0.12 kg
		5.	Methylene Chloride	0.933 kg.
		6.	Isopropyl alcohol	0.615 kg
		7.	Dimethyl formamide	0.80 kg
		8.	Tertiary Butyl Amine	0.314 kg
		9.	Acetone	0.832 kg
		10.	1-Amino-4-methyl piperazine	0.16 kg
RA concerned may take further necessary action as per above decision of NC.				

2	Case No.:7/2/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Deferred
	HQ File :01/82/050/01804/AM07/	RLA File :03/94/040/01443/AM07/	Lic.No/Date:0310422972 13.03.2007	Defer Date:16.09.2008
	Decision :Committee decided to defer case for 16.09.2008 for comments of PI Division.			

3	Case No.:2/4/85-ALC3/2007	Party Name:HEINZ INDIA PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Deferred
	HQ File :01/85/050/00259/AM07/	RLA File :03/94/040/01338/AM07/	Lic.No/Date:0310424928 29.03.2007	Defer Date:16.09.2008
	Decision : Committee decided to defer case for 16.09.2008 for comments of Ministry of Food Processing Industry.			

4	Case No.:52/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Deferred
	HQ File :01/82/050/00388/AM08/	RLA File :07/24/040/00005/AM08/	Lic.No/Date:0710051374 23.04.2007	Defer Date:16.09.2008
	Decision : Committee decided to defer case for 16.09.2008 for comments of Chemical Division.			

5	Case No.:591/24/83-ALC1/2007	Party Name:GANGWAL CHEMICALS (P) LTD.	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Transferred
	HQ File :01/83/050/00315/AM08/	RLA File :03/94/040/00122/AM08/	Lic.No/Date:0310429161 11.05.2007	
	Decision :Committee decided to transfer the case to NC-VI as the export product pertains to Food Products.			

6	Case No.:893/24/83-ALC1/2007	Party Name:GARUDA CHEMICALS	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Deferred
	HQ File :01/83/050/00900/AM08/	RLA File :03/94/040/00413/AM08/	Lic.No/Date:0310438614 07.08.2007	Defer Date:16.09.2008
	Decision :Committee observed that the firm has been requested to furnish technical information vide letter dated 25.07.2008, but no reply has been received. It was, therefore, decided to await reply of firm and defer the case for 16.09.2008.			

7	Case No.:86/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Approved
	HQ File :01/82/050/00422/AM08/	RLA File :03/94/040/00524/AM08/	Lic.No/Date:0310440273 21.08.2007	
	Decision :Case has already been approved by NC in its 18/09 meeting held on 29.07.2008.			

8	Case No.:87/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Deferred
	HQ File :01/82/050/00423/AM08/	RLA File :03/94/040/00535/AM08/	Lic.No/Date:0310440429 22.08.2007	Defer Date:16.09.2008
	Decision : Committee decided to defer case for 16.09.2008 for comments of PI Division.			

9	Case No.:35/27/83-ALC1/2007	Party Name:SHREE GANESH CHEMICALS	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Deferred
	HQ File :01/83/050/01109/AM08/	RLA File :34/24/040/00089/AM08/	Lic.No/Date:3410019570 05.09.2007	Defer Date:16.09.2008
	Decision : Committee decided to defer case for 16.09.2008 for comments of PI Division.			

10	Case No.:95/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Deferred
	HQ File :01/82/050/00431/AM08/	RLA File :03/94/040/00674/AM08/	Lic.No/Date:0310445040 03.10.2007	Defer Date:16.09.2008

Decision : Committee decided to defer case for 16.09.2008 for comments of PI Division.			
--	--	--	--

11	Case No.:53/30/83-ALC1/2007	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Approved
	HQ File :01/83/050/01422/AM08/	RLA File :09/24/040/00560/AM07/	Lic.No/Date:0910031881 24.10.2007	
	Decision : Case has already been approved by NC in its 19/09 meeting held on 05.08.2008.			

12	Case No.:106/42/82-ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Deferred
	HQ File :01/82/050/00442/AM08/	RLA File :03/95/040/00604/AM08/	Lic.No/Date:0310447771 25.10.2007	Defer Date:16.09.2008
	Decision : Committee decided to defer case for 16.09.2008 for comments of PI Division.			

13	Case No.:75/32/83-ALC1/2007	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Approved
	HQ File :01/83/050/01497/AM08/	RLA File :09/24/040/00253/AM08/	Lic.No/Date:0910031942 02.11.2007	
	Decision : Case has already been approved by NC in its 19/09 meeting held on 05.08.2008.			

14	Case No.:110/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Approved
	HQ File :01/82/050/00446/AM08/	RLA File :03/94/040/00857/AM08/	Lic.No/Date:0310450548 16.11.2007	
	Decision : Case has already been approved by NC in its 18/09 meeting held on 29.07.2008.			

15	Case No.:111/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Approved
	HQ File :01/82/050/00447/AM08/	RLA File :03/94/040/00860/AM08/	Lic.No/Date:0310450692 19.11.2007	
	Decision : Case has already been approved by NC in its 18/09 meeting held on 29.07.2008.			

16	Case No.:8/40/81-ALC2/2007	Party Name:ULTRA-TECH INDIA LTD.	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Approved
	HQ File :01/81/050/00446/AM08/	RLA File :03/95/040/00813/AM08/	Lic.No/Date:0310450707	

			19.11.2007	
	Decision : Case has already been approved by NC in its 18/09 meeting held on 29.07.2008.			
17	Case No.:173/39/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Approved
	HQ File :01/83/050/01752/AM08/	RLA File :03/94/040/00853/AM08/	Lic.No/Date:0310453734 12.12.2007	
	Decision : Case has already been approved by NC in its 18/09 meeting held on 29.07.2008.			
18	Case No.:50/9/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Approved
	HQ File :01/82/050/00283/AM09/	RLA File :03/94/040/00975/AM08/	Lic.No/Date:0310455195 26.12.2007	
	Decision : Case has already been approved by NC in its 19/09 meeting held on 05.08.2008.			
19	Case No.:75/45/82-ALC4/2007	Party Name:VIDA LABORATORIES (P) LTD	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Deferred
	HQ File :01/82/050/00538/AM08/	RLA File :07/24/040/00686/AM08/	Lic.No/Date:0710055140 31.12.2007	Defer Date:16.09.2008
	Decision : Committee decided to defer case for 16.09.2008 for comments of PI Division.			
20	Case No.:20/45/82-ALC4/2007	Party Name:ALKALOIDS CORPORATION	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Deferred
	HQ File :01/82/050/00483/AM08/	RLA File :02/24/040/00272/AM08/	Lic.No/Date:0210107833 04.01.2008	Defer Date:16.09.2008
	Decision : Committee decided to defer case for 16.09.2008 for comments of PI Division.			
21	Case No.:18/45/82-ALC4/2007	Party Name:ANUH PHARMA LTD.	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Approved
	HQ File :01/82/050/00481/AM08/	RLA File :03/94/040/00917/AM08/	Lic.No/Date:0310456985 08.01.2008	
	Decision : Case has already been approved by NC in its 19/09 meeting held on 05.08.2008.			
22	Case No.:81/11/82-ALC4/2008	Party Name:INDO AMINES LIMITED	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Deferred

	HQ File :01/82/050/00401/AM09/	RLA File :03/94/040/01098/AM07/	Lic.No/Date:0310458675 23.01.2008	Defer Date:16.09.2008
	Decision :Committee observed that the firm has been requested to furnish end use of export product and technical literature in support of yield claimed vide letter dated 11.08.2008, but no reply has been received. It was, therefore, decided to await reply of firm and defer the case for 16.09.2008.			

23	Case No.:73/45/82-ALC4/2007	Party Name:WIN-MEDICARE PVT. LTD	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Approved
	HQ File :01/82/050/00536/AM08/	RLA File :05/24/040/00267/AM08/	Lic.No/Date:0510215725 31.01.2008	
	Decision : Case has already been approved by NC in its 19/09 meeting held on 05.08.2008.			

24	Case No.:19/46/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Approved
	HQ File :01/82/050/00573/AM08/	RLA File :03/94/040/01202/AM08/	Lic.No/Date:0310462533 25.02.2008	
	Decision : Case has already been approved by NC in its 18/09 meeting held on 29.07.2008.			

25	Case No.:123/11/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Approved
	HQ File :01/82/050/00443/AM09/	RLA File :09/24/040/00561/AM08/	Lic.No/Date:0910033211 04.03.2008	
	Decision : Case has already been approved by NC in its 19/09 meeting held on 05.08.2008.			

26	Case No.:3/3/82-ALC4/2008	Party Name:PRATAP ORGANICS	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Approved
	HQ File :01/82/050/00003/AM09/	RLA File :03/95/040/01189/AM08/	Lic.No/Date:0310463615 04.03.2008	
	Decision : Case has already been approved by NC in its 18/09 meeting held on 29.07.2008.			

27	Case No.:34/9/82-ALC4/2008	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Approved
	HQ File :01/82/050/00267/AM09/	RLA File :03/94/040/01102/AM08/	Lic.No/Date:0310465020 14.03.2008	
	Decision : Case has already been approved by NC in its 18/09 meeting held on 29.07.2008.			

			Meet No/Date:21/82-ALC4/2008	
--	--	--	------------------------------	--

28	Case No.:10/9/82-ALC4/2008	Party Name:LUPIN LIMITED	19.08.2008	Status:Case
	HQ File :01/82/050/00243/AM09/	RLA File :03/95/040/01136/AM08/	Lic.No/Date:0310466199 26.03.2008	Deferred Defer Date:16.09.2008
	Decision : Committee decided to defer case for 16.09.2008 for comments of PI Division.			

29	Case No.:27/9/82-ALC4/2008	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Approved
	HQ File :01/82/050/00260/AM09/	RLA File :03/95/040/01172/AM08/	Lic.No/Date:0310467221 03.04.2008	
	Decision :Case has already been approved by NC in its 13/09 meeting held on 24.06.2008.			

30	Case No.:47/9/82-ALC4/2008	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Deferred
	HQ File :01/82/050/00280/AM09/	RLA File :03/94/040/00446/AM08/	Lic.No/Date:0310467448 04.04.2008	Defer Date:30.09.2008
	Decision :Committee decided to call for a copy of DML from firm. Accordingly, case was deferred for 30.09.2008.			

31

Case No.:11/13/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Approved	
HQ File :01/82/050/00518/AM09/	RLA File :09/24/040/00592/AM08/	Lic.No/Date:0910033594 09.04.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/22/2007-PI-III dated 21.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Lamivudine	1 Kg.	1.	2-5-Dihydroxy-1,4 Dithiane	0.739 kg
		2.	Cystosine	0.955 kg
		3.	Sodium borohydride	0.480 kg
		4.	Glyoxalic acid 50%	1.80 kg
		5.	Acetic Acid	0.213 kg
		6.	Triethylamine	2.00 kg
		7.	Toluene	4.08 kg
		8.	Dimethyl Formamide	0.68 kg
		9.	Trimethyl Chlorosilane	2.74 kg
		10.	Methylene Chloride	7.13 kg
		11.	Methanol	1.035 kg

		12.	Carbon Eoanticromos (Activated Carbon)	0.100 kg
		13.	Acetone	0.510 kg
		14.	Ethyl Acetate	4.98 kg
RA concerned may take further necessary action as per above decision of NC.				

32	Case No.:42/11/82-ALC4/2008	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Deferred
	HQ File :01/82/050/00362/AM09/	RLA File :03/95/040/00036/AM09/	Lic.No/Date:0310468037 10.04.2008	Defer Date:16.09.2008
	Decision :Committee observed that the firm was requested to furnish end use of export product, copy of DML, if applicable and technical details as per Appendix 33 vide letter dated 23.07.2008, but no reply has been received. It was, therefore, decided to await reply of firm and defer the case for 16.09.2008.			

33

Case No.:8/13/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Approved
HQ File :01/82/050/00515/AM09/	RLA File :09/24/040/00585/AM08/	Lic.No/Date:0910033736 24.04.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/81/2007-PI-III dated 19.09.2007 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Nelfinavir Mesylate	1 Kg.	1.	Cis-2-Butane-1,4-Diol	1.061 kg
		2.	2,2 Dimethoxy Propane	2.507 kg
		3.	3-Acetoxy-2-Methylbenzoic Acid	0.448 kg
		4.	Acetone	3.14 kg
		5.	Acetonitrile	0.43 kg
		6.	Carbon Enoanticromos (Activated Carbon)	0.090 kg
		7.	Isopropyl alcohol	3.74 kg
		8.	Methane Sulfonyl chloride	0.649 kg
		9.	Methanol	4.26 kg
		10.	Methylene Chloride	7.93 kg
		11.	Methyl Isobutyl Ketone	4.58 kg
		12.	(S)-N-T-Butyl decahydro Iso Quinoline Carboxamide (PHIQ)	0.801 kg
		13.	Thiophenol (Benzene Thiol)	0.479 kg
		14.	Toluene	7.57 kg

RA concerned may take further necessary action as per above decision of NC.

34	Case No.:17/13/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Deferred
	HQ File :01/82/050/00524/AM09/	RLA File :09/24/040/00576/AM08/	Lic.No/Date:0910033739 24.04.2008	Defer Date:16.09.2008
	Decision : Committee decided to defer case for 16.09.2008 for comments of PI Division.			

35	Case No.:9/13/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Deferred
	HQ File :01/82/050/00516/AM09/	RLA File :09/24/040/00235/AM08/	Lic.No/Date:0910034003 19.05.2008	Defer Date:16.09.2008
	Decision : Committee decided to defer case for 16.09.2008 for comments of PI Division.			

36	Case No.:142/11/82-ALC4/2008	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Deferred
	HQ File :01/82/050/00462/AM09/	RLA File :03/94/040/01247/AM08/	Lic.No/Date:0310472195 27.05.2008	Defer Date:16.09.2008
	Decision : Committee decided to defer case for 16.09.2008 for comments of PC Division.			

37	Case No.:44/15/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Deferred
	HQ File :01/82/050/00684/AM09/	RLA File :09/24/040/00090/AM09/	Lic.No/Date:0910034164 05.06.2008	Defer Date:16.09.2008
	Decision :Committee observed that the firm was requested to furnish copy of DML and copy of Master Batch Formula certified by Quality Control Incharge vide letter dated 23.07.2008, but no reply has been received. It was, therefore, decided to await reply of firm and defer the case for 16.09.2008.			

38	Case No.:2/13/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Deferred
	HQ File :01/82/050/00509/AM09/	RLA File :09/24/040/00098/AM09/	Lic.No/Date:0910034260 11.06.2008	Defer Date:16.09.2008
	Decision : Committee decided to defer case for 16.09.2008 for comments of Chemical Division.			

39	Case No.:38/13/82-ALC4/2008	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Deferred
			Lic.No/Date:0910034291	

	HQ File :01/82/050/00545/AM09/	RLA File :09/24/040/00101/AM09/	13.06.2008	Defer Date:16.09.2008
	Decision : Committee decided to defer case for 16.09.2008 for comments of PI Division.			
40	Case No.:45/13/82-ALC4/2008	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Approved
	HQ File :01/82/050/00552/AM09/	RLA File :03/94/040/00238/AM09/	Lic.No/Date:0310474565 13.06.2008	
	Decision : Case has already been approved by NC in its 18/09 meeting held on 29.07.2008.			
41	Case No.:42/13/82-ALC4/2008	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Approved
	HQ File :01/82/050/00549/AM09/	RLA File :22/24/040/00017/AM09/	Lic.No/Date:2210007881 16.06.2008	
	Decision :Case has already been approved by NC in its 18/82 meeting held on 29.07.2008.			
42	Case No.:3/15/82-ALC4/2008	Party Name:ORGANO FINE CHEMICALS	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Deferred
	HQ File :01/82/050/00643/AM09/	RLA File :03/95/040/01201/AM08/	Lic.No/Date:0310475865 23.06.2008	Defer Date:16.09.2008
	Decision : Committee decided to defer case for 16.09.2008 for comments of Chemical Division.			
43	Case No.:14/15/82-ALC4/2008	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Deferred
	HQ File :01/82/050/00654/AM09/	RLA File :03/95/040/00265/AM09/	Lic.No/Date:0310476204 24.06.2008	Defer Date:16.09.2008
	Decision : Committee decided to defer case for 16.09.2008 for comments of Chemical Division.			
44	Case No.:20/15/82-ALC4/2008	Party Name:KESHAVA ORGANICS PVT. LTD.,	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Deferred
	HQ File :01/82/050/00660/AM09/	RLA File :03/94/040/00263/AM09/	Lic.No/Date:0310476290 25.06.2008	Defer Date:16.09.2008
	Decision : Committee decided to defer case for 16.09.2008 for comments of Chemical Division.			
45	Case No.:15/17/82-ALC4/2008	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Approved

HQ File :01/82/050/00739/AM09/

RLA File :22/24/040/00021/AM09/

Lic.No/Date:2210007930

25.06.2008

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/77/2007-PI-III dated 21.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Ezetimibe	1 Kg.	1.	Glutaric Anhydride	1.45 kg
		2.	Methylene Chloride	21.12 kg
		3.	4-(S)-Phenyl-2-Oxazolidinone	0.93 kg
		4.	4-Dimethylamino Pyridine	0.09 kg
		5.	Borane Dimethyl sulfide Complex	0.424 kg
		6.	(R)-Methyl Oxazaborolidine	0.057 kg
		7.	L(+) Tartaric Acid	1.90 kg
		8.	N,O-Bis Trimethyl silyl Acetamide	1.07 kg
		9.	n-Heptane	2.53 kg
		10.	Tert. Butyl Methyl Ether	6.00 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:25/15/82-ALC4/2008

Party Name:PRAVEEN LABORATORIES PVT LTD,

Meet No/Date:21/82-ALC4/2008
19.08.2008Status:Case
Approved

HQ File :01/82/050/00665/AM09/

RLA File :52/24/040/00008/AM09/

Lic.No/Date:5210023809
26.06.2008

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/47/2006-PI-III dated 21.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Hydrazine Carboximidazole 2 Cyano (2,3 Dichlorophenyl) Methane	1 Kg.	1.	2,3 Dichloro Benzoyl chloride	1.67 kg
		2.	Amino Guanidine Bicarbonate	1.06 kg

RA concerned may take further necessary action as per above decision of NC.

46

Case No.:26/15/82-ALC4/2008

Party Name:ADCOCK INGRAM LTD,

Meet No/Date:21/82-ALC4/2008
19.08.2008Status:Case
Deferred

HQ File :01/82/050/00666/AM09/

RLA File :07/24/040/00142/AM09/

Lic.No/Date:0710058154
26.06.2008Defer
Date:16.09.2008

47

Decision :Committee observed that the firm was requested to furnish a copy of DML vide letter dated 25.07.2008, but no reply has been received. It was, therefore, decided to await reply of firm and defer the case for 16.09.2008.

48

Case No.:27/15/82-ALC4/2008	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Approved	
HQ File :01/82/050/00667/AM09/	RLA File :03/94/040/00100/AM09/	Lic.No/Date:0310476493 26.06.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 10/82 meeting held on 10.07.2007 vide Case No.4/4/82 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Acetyl Salicylic acid (Aspirin)	1 Kg.	1.	Salicylic Acid	0.820 kg
		2.	Acetic Anhydride	0.697 kg
RA concerned may take further necessary action as per above decision of NC.				

49	Case No.:28/15/82-ALC4/2008	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Deferred
	HQ File :01/82/050/00668/AM09/	RLA File :03/94/040/00336/AM09/	Lic.No/Date:0310476575 26.06.2008	Defer Date:16.09.2008
	Decision : Committee decided to defer case for 16.09.2008 for comments of Chemical Division.			

50	Case No.:30/15/82-ALC4/2008	Party Name:ALLIED FABRICHEM PVT. LTD.	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Deferred
	HQ File :01/82/050/00670/AM09/	RLA File :09/24/040/00120/AM09/	Lic.No/Date:0910034444 27.06.2008	Defer Date:16.09.2008
	Decision : Committee decided to defer case for 16.09.2008 for comments of PI Division.			

51	Case No.:51/15/82-ALC4/2008	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Approved
	HQ File :01/82/050/00691/AM09/	RLA File :09/24/040/00115/AM09/	Lic.No/Date:0910034484 01.07.2008	
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/86/2007-PI-III dated 21.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
1-(3-hydroxymethyl-pyridine-2-YL)-4-Methyl-2-Phenyl Piperazine (M Alcohol) (Drug intermediate of Mirtazapine)	1 Kg.	1.	1-Methyl 3 Phenyl Piperazine	1.35 kg
		2.	2-chloro Nicotinonitrile	1.06 kg
		3.	Chloroform	6.37 kg
		4.	Dimethyl formamide	5.38 kg
		5.	Sodium Bis (2-methoxyethoxy aluminiumhydride (Vitride)	2.44 kg

RA concerned may take further necessary action as per above decision of NC.

52	Case No.:53/15/82-ALC4/2008	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Deferred
	HQ File :01/82/050/00693/AM09/	RLA File :31/24/040/00406/AM08/	Lic.No/Date:3110034279 01.07.2008	Defer Date:16.09.2008
	Decision : Committee decided to defer case for 16.09.2008 for comments of Chemical Division.			

53

Case No.:4/17/82-ALC4/2008	Party Name:ALEMBIC LIMITED	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Approved
HQ File :01/82/050/00728/AM09/	RLA File :34/24/040/00058/AM09/	Lic.No/Date:3410021783 10.07.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/218/2005-PI-III dated 21.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Azithromycin Isopropanolate Monohydrate	1 Kg.	1.	Erythromycin Thiocyanate (on 100% activity basis)	2.258 kg
		2.	Acetone	7.285 kg
		3.	Ethyl acetate	1.34 kg
		4.	Isopropyl alcohol	2.54 kg
		5.	Hydroxylamine Hcl	1.036 kg
		6.	Ammonium Thiocyanate	0.088 kg
		7.	Methanol	3.078 kg
		8.	Methylene Chloride	3.18 kg
		9.	Absolute Ethyl alcohol with DE	1.14 kg
		10.	Platinum Metal 99.95%	0.101 gm
		11.	Activated Carbon qualigens SQ	0.027 kg

RA concerned may take further necessary action as per above decision of NC.

54	Case No.:6/17/82-ALC4/2008	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Deferred
	HQ File :01/82/050/00730/AM09/	RLA File :03/95/040/00330/AM09/	Lic.No/Date:0310478312 11.07.2008	Defer Date:16.09.2008
	Decision : Committee decided to defer case for 16.09.2008 for comments of PI Division.			

55	Case No.:10/17/82-ALC4/2008	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Deferred
	HQ File :01/82/050/00734/AM09/	RLA File :09/24/040/00146/AM09/	Lic.No/Date:0910034574 11.07.2008	Defer Date:16.09.2008
	Decision : Committee decided to defer case for 16.09.2008 for comments of PI Division.			

56	Case No.:12/17/82-ALC4/2008	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Deferred
	HQ File :01/82/050/00736/AM09/	RLA File :09/24/040/00552/AM08/	Lic.No/Date:0910034576 11.07.2008	Defer Date:30.09.2008
	Decision :Committee decided to call for a copy of application from RA/firm. Accordingly, case was deferred for 30.09.2008.			

57	Case No.:13/17/82-ALC4/2008	Party Name:FINE ORGANIC INDUSTRIES(MUMBAI) PVT. LTD.	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Deferred
	HQ File :01/82/050/00737/AM09/	RLA File :03/94/040/00375/AM09/	Lic.No/Date:0310478323 11.07.2008	Defer Date:16.09.2008
	Decision : Committee decided to defer case for 16.09.2008 for comments of Chemical Division.			

58	Case No.:16/17/82-ALC4/2008		Party Name:NAGARJUNA AGRICHEM LTD		Meet No/Date:21/82-ALC4/2008 19.08.2008		Status:Case Approved	
	HQ File :01/82/050/00740/AM09/		RLA File :09/24/040/00138/AM09/		Lic.No/Date:0910034593 14.07.2008			
	Decision :Committee considered case as per agenda for ratification of norms and in light of written comments of Chemical Division vide their U.O. No.15022/11/2008- Ch.III dated 21.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Export	Sl.No.	Import items	Qty. allowed		

	Qty.			
4-Chloro Phenol (Para Chloro Phenol)	1 Kg.	1.	Phenol	0.750 kg
RA concerned may take further necessary action as per above decision of NC.				

59	Case No.:18/17/82-ALC4/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Deferred
	HQ File :01/82/050/00742/AM09/	RLA File :03/95/040/00254/AM09/	Lic.No/Date:0310478484 14.07.2008	Defer Date:16.09.2008
	Decision : Committee decided to defer case for 16.09.2008 for comments of Chemical Division.			

60

Case No.:19/17/82-ALC4/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Approved	
HQ File :01/82/050/00743/AM09/	RLA File :03/94/040/00325/AM09/	Lic.No/Date:0310478565 14.07.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/93/2004-Ch.III dated 26.09.2007 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Antifoulane- DA 2339 Containing: 13% of 4,4'(1,10 Dioxo 1,10 Decanedyl) bis (2,2,6,6-Tetra methyl-1 piperidineoxy) 10% of 2,6 ditertiary butyl-4-Benzylideene 2,5-Dienone, 30% of Penta (2 Methylene 4 nonyl phenol) TEPA adduct 25.8% of Aromatic Solvent (C10-C20)	1 Kg.	1.	4 Hydroxy Tempo (4 Hydroxy-2,2,6,6-Tetra methyl-1 piperidineoxy)	0.0216 kg
		2.	2,6 Ditertiary butyl phenol	0.0769 kg
		3.	Dimethyl sebacate	0.0130 kg
		4.	Dibutyl tin oxide	0.0050 kg
		5.	Morpholine	0.0328 kg
		6.	Benzaldehyde	0.040 kg
		7.	N-butanol	0.176 kg
		8.	Dimethyl sulfate	0.0476 kg
		9.	Tetra ethylene penta-amine	0.0420 kg
		10.	Nonyl Phenol	0.0889 kg
		11.	Paraformaldehyde	0.0145 kg
		12.	Aromatic solvent (C10-C20)	0.258 kg
RA concerned may take further necessary action as per above decision of NC.				

61	Case No.:26/17/82-ALC4/2008	Party Name:SKM PHARMA(P)LTD.,	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Deferred
	HQ File :01/82/050/00750/AM09/	RLA File :07/24/040/00096/AM09/	Lic.No/Date:0710058483 14.07.2008	Defer Date:16.09.2008
	Decision : Committee decided to defer case for 16.09.2008 for comments of PI Division.			

62	Case No.:27/17/82-ALC4/2008	Party Name:METROPOLITAN OVERSEAS LIMITED,	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Deferred
	HQ File :01/82/050/00751/AM09/	RLA File :03/95/040/00308/AM09/	Lic.No/Date:0310478772 15.07.2008	Defer Date:16.09.2008
	Decision : Committee decided to defer case for 16.09.2008 for comments of PI Division.			

63	Case No.:28/17/82-ALC4/2008	Party Name:MODEPRO (INDIA) PRIVATE LIMITED.,	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Approved												
	HQ File :01/82/050/00752/AM09/	RLA File :03/95/040/00299/AM09/	Lic.No/Date:0310478777 15.07.2008													
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/20/2004-Ch.III dated 15.05.2006 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">2 Benzoyl Pyridine</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Pyridine</td><td>0.534 kg</td></tr> <tr> <td>2.</td><td>Potassium Permanganate</td><td>1.077 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	2 Benzoyl Pyridine	1 Kg.	1.	Pyridine	0.534 kg	2.	Potassium Permanganate
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed												
2 Benzoyl Pyridine	1 Kg.	1.	Pyridine	0.534 kg												
		2.	Potassium Permanganate	1.077 kg												

64	Case No.:29/17/82-ALC4/2008	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Deferred
	HQ File :01/82/050/00753/AM09/	RLA File :31/24/040/00103/AM09/	Lic.No/Date:3110034394 15.07.2008	Defer Date:30.09.2008
	Decision :Committee decided to call for a copy of application from RA/firm. Accordingly, case was deferred for 30.06.2008.			

65	Case No.:1/21/82-ALC4/2008	Party Name:AROMA AROMATICS & FLAVOURS	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Deferred
	HQ File :01/82/050/00856/AM09/	RLA File :05/24/040/00274/AM09/	Lic.No/Date:0510225070 07.08.2008	Defer Date:16.09.2008

Decision : Committee decided to defer case for 16.09.2008 for comments of PI Division.
--

66	Case No.:2/21/82-ALC4/2008	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Approved									
	HQ File :01/82/050/00857/AM09/	RLA File :03/94/040/00322/AM09/	Lic.No/Date:0310481750 07.08.2008										
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/56/2007-PI-III dated 21.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th> <th>Export Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td>Meloxicam</td> <td>1 Kg.</td> <td>1.</td> <td>2-Amin-5-Methyl thiazole</td> <td>0.45 kg</td> </tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Meloxicam	1 Kg.	1.	2-Amin-5-Methyl thiazole
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Meloxicam	1 Kg.	1.	2-Amin-5-Methyl thiazole	0.45 kg									
RA concerned may take further necessary action as per above decision of NC.													

67	Case No.:3/21/82-ALC4/2008	Party Name: HETERO LABS LTD.	Meet No/Date: 21/82-ALC4/2008 19.08.2008	Status: Case Approved															
	HQ File :01/82/050/00858/AM09/	RLA File :09/24/040/00153/AM09/	Lic.No/Date: 0910034959 07.08.2008																
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/69/2008-PI-III dated 01.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																		
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="3">Bicalutamide</td><td rowspan="3">1 Kg.</td><td>1.</td><td>4-Amino-2-Trifluoro Methyl</td><td>1.47 kg</td></tr> <tr> <td>2.</td><td>P-Fluoro Thio Phenol</td><td>0.53 kg</td></tr> <tr> <td>3.</td><td>Tetrahydrofuran</td><td>1.10 kg</td></tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Bicalutamide	1 Kg.	1.	4-Amino-2-Trifluoro Methyl	1.47 kg	2.	P-Fluoro Thio Phenol	0.53 kg	3.	Tetrahydrofuran
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product															
Bicalutamide	1 Kg.	1.	4-Amino-2-Trifluoro Methyl	1.47 kg															
		2.	P-Fluoro Thio Phenol	0.53 kg															
		3.	Tetrahydrofuran	1.10 kg															
	RA concerned may take further necessary action as per above decision of NC.																		

68	Case No.:4/21/82-ALC4/2008	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Approved				
	HQ File :01/82/050/00859/AM09/	RLA File :09/24/040/00187/AM09/	Lic.No/Date:0910034966 07.08.2008					
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/8/2003-Ch.II dated 30.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <tr> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> </table>							

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product (on 100% basis)
N-Butyl Lithium (15% w/w in n-Hexane (100% Active Basis [Total Export Quantity on 100 % Basis = 10000 kgs.]	1 Kg.	1.	Lithium Metal	0.153 kg
		2.	n-Butyl Chloride	1.60 kg
		3.	n-Hexane	6.66 kg

RA concerned may take further necessary action as per above decision of NC.

69	Case No.:5/21/82-ALC4/2008	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Deferred
	HQ File :01/82/050/00860/AM09/	RLA File :31/24/040/00128/AM09/	Lic.No/Date:3110034769 07.08.2008	Defer Date:16.09.2008
	Decision : Committee decided to defer case for 16.09.2008 for comments of PI Division.			

70	Case No.:6/21/82-ALC4/2008	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Deferred
	HQ File :01/82/050/00861/AM09/	RLA File :31/24/040/00126/AM09/	Lic.No/Date:3110034770 07.08.2008	Defer Date: 16.09.2008
	Decision : Committee decided to defer case for 16.09.2008 for comments of PI Division.			

71

Case No.:7/21/82-ALC4/2008	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Approved	
HQ File :01/82/050/00862/AM09/	RLA File :13/24/040/00006/AM09/	Lic.No/Date:1310026681 08.08.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.15022/9/2006-Ch.II dated 05.05.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
2-Cyanimino Thiazolidine (CIT)	1,3 1 Kg.	1.	Cysteamine Hydrochloride (CIED)	1.315 kg
		2.	Dimethyl N-Cyanodithioimino Carbonate (CCITM)	1.668 kg
		3.	Toluene	0.684 kg
RA concerned may take further necessary action as per above decision of NC.				

72

Case No.:8/21/82-ALC4/2008	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:21/82-ALC4/2008 19.08.2008	Status:Case Approved	
HQ File :01/82/050/00863/AM09/	RLA File :34/24/040/00086/AM09/	Lic.No/Date:3410022054 08.08.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/101/2002-Ch.II dated 04.10.2007 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Isononamoyl Chloride	1 Kg.	1.	Isononanonic Acid	0.942 kg
		2.	Thionyl Chloride	0.578 kg
RA concerned may take further necessary action as per above decision of NC.				

Outside Agenda	M/S Nectar Lifescience Ltd.
Norms Committee Meeting No.21/09	F.No.01/82/50/00157/AM08
Meeting Date:19.08.2008	RA F.No.22/24/40/30/AM08
Adv.Lic. No.221006984 dated 20.08.2004	

This case was considered by NC in its 17/09 meeting held on 22.07.2008 vide case No.B-130 and following decision was taken:-

“Committee considered case as per agenda and in light of its earlier decision taken in its 13/82 meeting held on 31.07.2007 vide case No.25/9/82 decided to ratify norms under para 4.7 of HBP on repeat basis as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Cefpodoxime Proxetil	1 Kg.	1.	7 ACA	1.25 kg
		2.	Sulfolane	3.70 kg
		3.	Boron Trifluride	1.54 kg
		4.	Methanol	1.00 kg
		5.	Methylene Chloride	1.50 kg
		6.	Triethylamine	5.62 kg
		7.	Tetrahydrofuran	2.10 kg
		8.	S-2 Benzothiazolyl-2-amino-2-(methoxyimino)-4-tiazolyl acetate MAEM)	1.25 kg
		9.	Chloroethyl Isopropyl carbonate	0.558 kg

		10.	Sodium Iodide	0.756 kg
		11.	18-Crown-6-Ether	0.030 kg
		12.	Cyclohexane	1.00 kg
		13.	Acetone	1.00 kg
		14.	1,8-diazabicyclo [5.4.0]-undec-7-ene	0.364 kg
		15.	Dimethyl acetamide	1.50 kg
		16.	Eno Carbon	0.100 kg

Committee considered the case again in consultation with technical authority present in meeting and decided to revise the norms as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Cefpodoxime Proxetil	1 Kg.	1.	7 ACA	0.998 kg
		2.	Sulfolane	0.659 kg
		3.	Boron Trifluoride	1.10 kg
		4.	Methanol	1.481 kg
		5.	Methylene Chloride	3.541 kg
		6.	Triethylamine	0.562 kg
		7.	Tetrahydrofuran	1.59 kg
		8.	S-2 Benzothiazolyl-2-amino-2-(methoxyimino)-4-tiazolyl acetate (MEAM)	0.998 kg
		9.	Chloroethyl Isopropyl carbonate	0.558 kg
		10.	Sodium Iodide	0.390 kg
		11.	18-Crown-6-Ether	0.023 kg
		12.	Cyclohexane	1.10 kg
		13.	Acetone	2.475 kg
		14.	1,8-diazabicyclo [5.4.0]-undec-7-ene (DBU)	0.341 kg
		15.	Dimethyl acetamide	0.655 kg
		16.	Eno Carbon	0.100 kg

RA concerned may take further necessary action as per above decision of NC.

Outside Agenda	M/S Covalent Laboratories Pvt. Ltd.
Norms Committee Meeting No.21/09	F.No.01/82/50/00589/AM08
Meeting Date:19.08.2008	RA F.No.09/24/040/00070/AM09

This case was considered by NC in its 18/09 meeting held on 29.07.2008 vide case No.37/14/82 and following decision was taken:-

Committee considered case as per agenda and in consultation with Technical Authority and in light of its earlier decision taken in its 24/82 meeting held on 16.10.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Cefpodoxim Proxetil	1 Kg.	1.	7 Amino Cephalosporanic Acid (7-ACA)	1.25kg
		2.	Mercaptobenzothiazol-2-Aminothiazol-4YL-Methoxyimino Acetate	1.25kg
		3.	Alpha-chloro Ethyl Isopropyl Carbonate (CEIPC)	0.558kg
		4.	1, 8-Duatabuctui (5.4.0)-7-Undecene (DBU)	0.364kg
		5.	Methanol	1.08kg
		6.	Methylene chloride	1.66kg
		7.	Acetone	1.79kg
		8.	Tetrahydrofuran	3.36kg
		9.	Cyclohexane	2.50kg
		10.	Sodium Iodide	0.39kg

Committee considered the case again in consultation with technical authority present in meeting and decided to revise the norms as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Cefpodoxim Proxetil	1 Kg.	1.	7 Amino Cephalosporanic Acid (7-ACA)	0.998 kg
		2.	2-Mercaptoben Zothiazoly(z)-2-2(2-Aminothiazole-4-YL)-2-Methoxyimino Acetate	0.998 kg
		3.	Chloro Ethyl Isopropyl Carbonate (CEIPC)	0.558 kg
		4.	1, 8-Duatabuctui (5.4.0)-undec-7-ene (DBU)	0.341 kg
		5.	Methanol	1.481 kg
		6.	Methylene chloride	3.541 kg
		7.	Acetone	2.475 kg
		8.	Tetrahydrofuran	2.85 kg

		9.	Cyclohexane	1.16 kg
		10.	Sodium Iodide	0.390 kg
RA concerned may take further necessary action as per above decision of NC.				
